

Office Notice, Office)(
Memorandum, of coram)(
Appearance, Tribunal's)(
Orders of direction &)(
Registrar's Orders.)(
)(
Tribunal's Orders

placed for circulation
for AH / ER on 28.6.94


Dated: 28.6.94

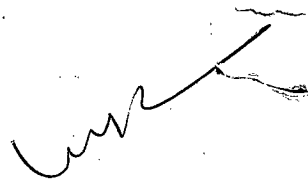
Shri S. Mahadeshwar, Counsel
By Registrar for the applicant.

Notice before admission,
returnable on 11.7.94.

Dasti.

2
3


(P. P. Srivastava)
M(LA)


(Mrs. Deshpande)
M.C.

Notices issued to
Respondents on
28/6/94.

2
2016

Dated: 11-7-94

Sh. S. Mahadeshwar, Counsel for
the applicant. Sh. A. I. Bhatkar
for Sh. M. I. Sethna. Counsel for
respondent No. 1 to 3. None for
private respondents.

In view of the recent
developments the applicant prays
to amend the application. Permission
granted. Sh. Respondents are
directed to file reply within
four weeks. Applicant may file
rejoinder within two weeks thereafter
list the case for admission hearing
on 2-9-94.

M.R. Kolhatkar

(M. R. Kolhatkar)
M(A)

S.S. Hegde
(S. S. Hegde)
M(J)

Dated: 2/9/94.

Applicant by Proxy of
Sh. S. Mahadeshwar. Respondents
by Sh. A. I. Bhatkar. Reply not
filed.

Admit. Reply within six
weeks. The matter to be listed
before the Registrar for
completion of pleadings on
21/10/94 and then in the
sive die list.

Amendment carried
out as per order
dated 11-7-94

A
2/9/94.

Amendment carried out
on 2/9/94

S.S. Hegde
2/9

R. Rangarajan

(R. Rangarajan)
M(A)


S. S. Deshpande

(S. S. Deshpande)
V.C.

Dated: 21-10-96

Shri S. Mahadeshwar,
Counsel for the applicant.
Shri Suresh Kumar for Shri
M. I. Sethna, Counsel for
respondents.

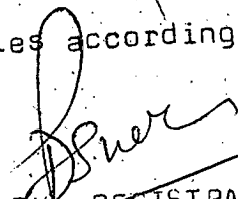
S.O. to 21-12-96 a
a last chance.


By Registrar

PER TRIBUNAL Dt. 4/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 1/7/99

Inform/Issue notices
to the parties accordingly.


For Dy. REGISTRAR.


Reply & Affidavit
in reply filed
by respondents
on 19/12/94 in
duplicate


21/12/94

Dated: 21/12/94


Mr. S. Mahadeshwar
Counsel for the applicant.
Mr. Suresh Kumar,
Counsel for R-1 and 2
he says that reply
filed on 19/12/94 is a
final one and does not
propose to file any
additional reply,
though it is stated
therein that the same
is only for the purpose
of opposing admission.

The matter be kept
in sine-die list. At
the time of fixing the
date of hearing notice
may be issued to
R-1, 3 and Counsel for
the applicant.


Deputy Registrar

Notices issued to
Applicant/Respondents on


17/6/99



13/6

Dated: 1.7.1999 (22)

Shri S. Mahadeshwar, Counsel
for the applicant. Shri V.D. Vadhavkar
for Shri M.I. Sethna Counsel for the
respondents.

On the request of counsel
for the applicant adjourned
to 7.7.1999.


(S.K. Ghosal)
MLA

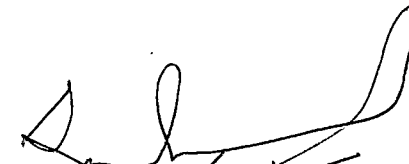

(S. Venkataraman)
VC

SV(VC)/SKG(MA)

7-7-1999


shri v.d. vadhavkar for shri m.i. sethna,
Applicant No.1 is present. The learned counsel for applicant
submits that the applicant pray for permission to withdraw this application.

The application is therefore rejected as withdrawn.


Member (A)


Vice Chairman.

for 7/7/99
Order/Judgement despatched
to Applicant respondent (s)
on 26/7/99


26/7/99